

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 4286/2018

New Delhi this the 22nd day of November, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)

Karambir, [Age 24 Years, Fresh Candidate for SSC (MTS)
Examination, 2016 Group `C`]
S/o Sh. Mangal Singh
R/o Village Khurshid Nagar
P.O. Nahar, Tehsil – Kosli
Distt. – Rewari, Haryana - 123303

..Applicant

(Advocates : Sh. Sachin Mittal with Mr. Pawan Sharma)

Versus

1. Union of India
through the Secretary
Ministry of Personnel, PG & Pensions
Department of Personnel & Training
North Block, New Delhi – 110001 Respondent No. 1

2. Staff Selection Commission
Through its Chairman
Block No. 12, CGO Complex
Lodhi Road, New Delhi – 110003. Respondent No. 2

3. The Regional Director, North
Staff Selection Commission
Block No. 12, CGO Complex
Lodhi Road, New Delhi – 110003. Respondent No. 2

(Advocate :Sh. Hanu Bhaskar)

ORDER (Oral)

Ms. Nita Chowdhury:

The applicant has filed this Original Application (OA), seeking the following reliefs:-

- “a) Add the name of the Applicant in the final list of candidate recommended for appointment; and/or direct

the Respondents to shortlist the Applicant for the appointment as per the advertisement notification no. F.No. 3/6/2016-P&P-I(Vol-I), dated 31.12.2016; and/or

- b) In alternative, to provide the answer key alongwith the answer sheet of Applicant viz. Sh. Karambir, Roll No. 22010575788 to the Applicant and the wrong evaluation of the answer sheet be corrected; and/or
- c) issue any other relief or further relief in the interest of justice which this Hon'ble Tribunal may deem fit and proper in the light of above facts and circumstances.

2. Sh. Hanu Bhaskar, learned standing counsel, appears on receipt of advance notice for the respondents.

3. When the matter is taken up, counsel for the applicant points out that he has filed a representation in this matter and would be satisfied, if his representation is directed to be disposed of by the respondents. Accordingly, the respondents are directed to dispose of the representation dated 16.10.2018 of the applicant within a period of 90 days of the receipt of a certified copy of this order.

4. With the above orders, the OA is disposed of. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

/lg/